

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA

UNSTARRED QUESTION NO. : 827

TO BE ANSWERED ON THE 27th July 2026

**INADEQUATE NUMBER OF INTERNATIONAL FLIGHTS FROM
KERALA**

827. SHRI JOSE K. MANI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government has received representations regarding the inadequate number of international flights, particularly to Gulf and European countries, from airports in the State of Kerala;

(b) if so, the details thereof;

(c) whether Government has taken up the matter with Indian and foreign carriers to increase flight frequencies; and

(d) if so, the outcome of such consultations?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (d): Yes, the Government has received representations regarding the inadequate number of international flights from airports in the State of Kerala to various destinations including Gulf and European countries.

The international operations of airlines are governed by the bilateral Air Services Agreement (ASA) between India and the respective country. In accordance with the ASA, Indian designated carriers are free to mount operations to/from any point including Kerala to foreign destinations as per mutually agreed capacity limits. On the other hand, any designated foreign airline can operate to/from a point in India if it is designated as a point of call in the ASA. The start of direct international flights from any point in India is purely a commercial decision of scheduled airlines on the basis of passenger demand, availability of slots, economic viability of the route and other associated factors.
